

SLP(C)No. 19704 OF 2001

ITEM No.27

Court No. 9

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.19704/2001

(From the judgement and order dated 28/05/2001 in CWP 14098/99  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BALBIR SINGH

Petitioner (s)

VERSUS

UNION OF INDIA & ANR.

Respondent (s)

(With prayer for interim relief)  
With

SLP(C)No.19468/2001, SLP(C)No.19478/2001, SLP(C)No.5263,5264/2002,  
SLP(C)No.5265/2002,5266/2002, SLP(C)No.5268/2002, SLP(C)No.5269/2002

Date : 14/02/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

M/s Mahabir Singh, Ajay Pal, T.V. George,  
Rakesh Dahiya, Advs.

For Respondent (s)

Mr. K.N. Rawal, S.G.  
Mr. Hemant Sharma, Adv.  
Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

The respondent Union of India wants to file an  
affidavit. Permission granted to file affidavit.  
Post it after four weeks for final disposal.

.SP1

(Y.P.Dhamija)  
Court Master

(Veera Verma)  
Court Master